

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2267/2004

M.A.No.1894/2004

M.A.No.1895/2004

Wednesday, this the 22nd day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Cyprian Kujur, LDC
s/o Shri Z. Kujur
270-II, IT Colony, Pitampura
Delhi-88
2. Dinesh Chander Pandey
s/o Shri Bala Dutt Pandey
F-1220 Laxmi Bai Nagar
New Delhi-23

..Applicants

(By Advocate: Shri Susheel Sharma)

Versus

1. Union of India
through Secretary
Ministry of Finance,
North Block,
New Delhi.
2. Central Board of Direct Taxes
through its Chairman
North Block, Ministry of Finance
New Delhi
3. Deputy Secretary (Ad.VII)
Ministry of Finance & Company Affairs
Department of Revenue
Central Board of Direct Taxes
North Block,
New Delhi
4. Directorate of Income-tax
(Research, Statistics, Publications Public Relations)
6th Floor, Mayur Bhawan, Connaught Circus
New Delhi-1

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicants states that he will submit a miscellaneous petition in the Delhi High Court for clarification of the order

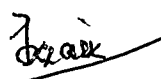
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passed in CWP-2961/2000 decided on 30.7.2001 and thereafter, if necessary, will file a fresh original application.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



(S. K. Naik)
Member (A)



(V. S. Aggarwal)
Chairman

/sunil/